

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 195/92.

Dt. of Decision : 30-1-95.

M. Ramesh Babu

.. Applicant.

Vs

Works Manager,
Engineering Workshop,
Lallaguda, Secunderabad.

.. Respondent.

Counsel for the Applicant : Mr. B. Tharkam (not present)

Counsel for the Respondent : Mr. J.R.Gopal Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

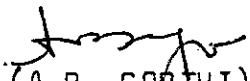
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

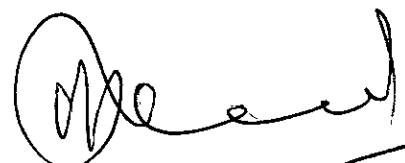
¶ As per Hon'ble Shri A.V. Haridasan, Member (Judl.) ¶

None for the applicant. Shri J.R.Gopal Rao,
learned counsel for the respondents. None was present
for the applicant on several previous occasions also.

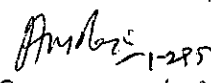
Hence the application is dismissed for default and ~~not~~

~~non~~ prosecution, leaving the parties to bear their own
costs.


(A.B. GORTHI)
MEMBER (ADMN.)


(A.V. HARIDASAN)
MEMBER (JUDL.)

Dated : The 30th January 1995.
(Dictated in Open Court)


Dy. Registrar (S)

contd -- 27

: 2 :

Copy to:-

1. Works Manager, Engineering Workshop, Lallaguda, Secunderabad.
2. One copy to Sri. B.Tharkam, advocate, 1-10-24, Ashoknagar, Hyd.
3. One copy to Sri. J.R.Gopala Rao, SC for Rlys, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-



OA-195792

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COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR. A. V. HARIDASAN : MEMBER (C)

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

DATED : 30/1/92

ORDER/JUDGEMENT. ✓

M.A./R.P./C.P.No.

in

O.A.No. 195792

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

